

TENEMENTS FOR DISPLACED PERSONS

*115. **Shri Balmiki**: Will the Minister of Rehabilitation be pleased to state.

(a) the number of tenements for displaced persons which are under construction;

(b) when they would be ready;

(c) the basis of allotment of the tenements to displaced persons; and

(d) how far the interests of Harijan displaced persons will be looked after?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). Construction of tenements for Displaced Persons is going on at numerous places all over India and the labour and time involved in collecting the required information will not be commensurate with the results achieved.

(c) First priority in the allotment of houses and tenements is ordinarily given to persons who are living in improvised structures by the roadside, or who are squatting on public or Government owned land or who have been living in public or religious places or Government quarters.

(d) About 2,000 tenements have been exclusively built for Harijan displaced persons in Delhi, Ajmer and Ahmedabad. Besides Harijans are entitled to and are getting allotment under general housing schemes like other displaced persons.

MAINTENANCE ALLOWANCE

*116. **Shri Balmiki**: (a) Will the Minister of Rehabilitation be pleased to state the total amount paid to infirm, invalid and old displaced persons in 1951-52 as maintenance allowance?

(b) Are Government aware of the difficulties of grantees of maintenance allowance to present themselves in person or to submit certificates of gazetted officers?

(c) If so, what do Government propose to do in the matter?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Widows and unattached women, minors and other displaced persons who by reason of old age, infirmity, illness or other causes, are unable to make a living for themselves, were paid Maintenance Allowance amounting to Rs. 30 lakhs approximately during 1951-52. Separate figures of payments to the infirm, invalid and the old are not available.

(b) and (c). The procedure prescribed is normal and consistent with

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considerations of financial propriety. Government do not think that any avoidable inconvenience is involved.

DISPLACED GOVERNMENT SERVANTS FROM EAST BENGAL

*117. **Pandit Munishwar Datt Upadhyay**: (a) Will the Minister of Rehabilitation be pleased to state what is the number of displaced persons migrated to India from East Bengal since 1st January 1952?

(b) How many of them were Government or quasi-Government servants in East Bengal before migration?

(c) What arrangements have been made for the rehabilitation of such Government servants as are referred to in part (b) above who came from East Bengal since 1950?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Over 13,000.

(b) The number of Government or quasi-Government servants among these displaced persons is not known. The collection of this information will entail considerable amount of labour and time which will not be commensurate with the results achieved.

(c) Such Government servants can register themselves with the employment exchanges for the purpose of employment. They are also eligible for the rehabilitation benefits usually allowed to middle class non-agriculturist displaced persons, such as building sites, house building loans and loans for business, trade or industry.

NUX VOMICA (EXPORT)

*118. **Shri M. R. Krishna**: (a) Will the Minister of Commerce and Industry be pleased to state whether any steps have been taken to export Nux Vomica drug to the United Kingdom and dollar areas?

(b) Which are the other countries which need this drug?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) Export of Nux Vomica is on O.G.L.

(b) Mainly Germany, Malaya, Hongkong and France.

TENDERS FOR ROCK-CRUSHING PLANTS

*119. **Shri M. R. Krishna**: (a) Will the Minister of Planning be pleased to state whether tenders for the supply of rock crushing, screening and concreting plants for the construction of the 'Maithon Dam' have been received?

(b) If so, how many have been received?